

an>

Title: Regarding repealing of Unlawful Activities Prevention Act.

SHRI E.T. MOHAMMAD BASHEER (PONNANI): Madam Speaker, I wish to draw the kind attention of the House to a serious matter.

I urge upon the Government to repeal the Unlawful Activities (Prevention) Act without further delay.

The aim and objective of this Act was to curb unlawful activities. But it is quite unfortunate that this law has been misused like anything and it is dangerous than POTA and TADA. It is reported that thousands of people are in jails. They have not done anything anti-national and it is because of the misuse of this Act. Everybody can imagine the pathetic condition of these people and the ill-affected families. This law gives freedom to the police on interpreting or defining as to what exactly are terrorism and unlawful activities. They do it according to their own will and pleasure. Unfortunately, nobody can agree with this.

Madam, this is a black law. I agree that we must fight terrorism at any cost but a law made for fighting terrorism cannot be misused for victimization. This House is having a great tradition of making clean and historic legislation. But this is a black law. With all politeness, I wish to say that we are duty-bound to repeal this black law. I urge upon the Government to withdraw or repeal this anti-democratic law.

Regarding UAPA, I wish to say one more point. The Government should repeal it forthwith. A judicial review on all the cases charged under UAPA may be reviewed forthwith.

With this humble submission, I conclude.